

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF COSMOPOLITAN
TECHNOFAB TEXTILES PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Cosmopolitan Technofab Textiles Private Limited
2.	Date of incorporation of corporate debtor	08-09-2010
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18109DL2010PTC208025
5.	Address of the registered office and principal office (if any) of corporate debtor	A-342, Meera Bagh, Paschim Vihar, New Delhi, West Delhi 110087
6.	Date of closure of Insolvency Resolution Process	31 st August 2023
7.	Liquidation commencement date of corporate debtor	31 st August 2023 (Copy of the order received by the Liquidator on 04 th September 2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Amit Talwar Reg. No. - IBBI/IPA-002/IP-N01178/2021-2022/13887
9.	Address and e-mail of the liquidator, as registered with the Board	A-4/5, Jivan Jyoti Apartments, Near Lok Vihar, Pitampura, New Delhi-110034 Email id: amittalwarcs@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	A-4/5, Jivan Jyoti Apartments, Near Lok Vihar, Pitampura, New Delhi-110034 Email id: cirp.cosmofab@gmail.com
11.	Last date for submission of claims	04 th October 2023 (30 days from 04 th September 2023)

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench VI has ordered the commencement of liquidation of the Cosmopolitan Technofab Textiles Private Limited on **31-08-2023**. **However Order was received by Liquidator on 04-09-2023.**

The stakeholders of Cosmopolitan Technofab Textiles Private Limited are hereby called upon to submit their claims with proof on or before **04th October 2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Amit Talwar
Liquidator of Cosmopolitan Technofab Textiles Private Limited
Reg. No. IBBI/IPA-002/IP-N01178/2021-2022/13887

Date: 04-09-2023
Place: New Delhi

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AND JANSATTA (HINDI) BOTH DELHI EDITION**

FORM B
PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF COSMOPOLITAN TECHNOFAB TEXTILES PRIVATE LIMITED

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	Cosmopolitan Technofab Textiles Private Limited
2. Date of Incorporation of Corporate Debtor	08-09-2010
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U18109DL2010PTC208025
5. Address of the registered office & principal office (if any) of Corporate Debtor	A-342, Meera Bagh, Paschim Vihar, New Delhi, West Delhi - 110067
6. Date of closure of Insolvency Resolution Process	31st August 2023
7. Liquidation commencement date of Corporate Debtor	31st August 2023 (Copy of the order received by the Liquidator on 04th September 2023)
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Amrit Talwar Regn. No.: IBBI/PA-002/IP-N01178/2021-2022/13887
9. Address and Email of the liquidator as registered with the Board	Add.: A-4/5, Jwan Jyoti Apartments, Near Lok Vihar, Pitampura, New Delhi-110034 Email: amrittalwarcs@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	Add.: A-4/5, Jwan Jyoti Apartments, Near Lok Vihar, Pitampura, New Delhi-110034 Email: cirp.cosmofab@gmail.com
11. Last date for submission of Claims	04th October 2023 (30 days from 04th September 2023)

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench VI has ordered the commencement of liquidation of the **Cosmopolitan Technofab Textiles Private Limited** on **31-08-2023**. However Order was received by Liquidator on 04-09-2023.

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The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

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Sd/-
Amrit Talwar
Liquidator of Cosmopolitan Technofab Textiles Private Limited
Date : 04.09.2023
Place : New Delhi
Regn. No.: IBBI/PA-002/IP-N01178/2021-2022/13887

Bella Casa Fashion & Retail Limited
Registered Office- E-102, 103, EPIP, Sitapura Industrial Area, Jaipur- 302 022 (Rajasthan), Website-www.bellacasa.in,
CIN- L17124RJ1996PLC011522,
E-mail-info@bellacasa.in, Tel No. 0141-2771844

NOTICE OF 27th ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

Notice is hereby given that the Twenty Seventh (27th) Annual General Meeting ("AGM") of the members of Bella Casa Fashion & Retail Limited ("Company") will be held on Wednesday, 27th September, 2023 at 12:00 P.M. (IST) through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") facility to transact the ordinary and special business as set out in the notice of 27th AGM, in compliance with the applicable provisions of the Companies Act, 2013 and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular Nos. 14/2020, 17/2020, 20/2020, 02/2021, 19/2021, 21/2021 and 02/2022 dated 08th April 2020, 13th April 2020, 05th May 2020, 13th January, 2021, 8th December, 2021, 14th December, 2021 and 5th May, 2022 respectively, issued by the Ministry of Corporate Affairs ("MCA Circulars") and Circular Nos. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12th May 2020, Circular No. SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated 15th January, 2021, SEBI/HO/CFD/CMD2/CIR/P/2022 dated 13th May 2022 and SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated 05th January, 2023 issued by the Securities Exchange Board of India ("SEBI Circulars") without the physical presence of the Members at a common venue.

The electronic copies of the Notice of the 27th AGM along with explanatory statement, integrated Annual Report for the F.Y. 2022-23 including the Audited Financial Statement for the financial year ended on 31st March 2023 have been sent to all the members whose e-mail IDs are registered with the Company/Depository Participant(s). The dispatch of Notice of the AGM and the Annual Report for FY 2022-23 was completed on 04th September, 2023. The above documents are also available on the Company's website i.e. www.bellacasa.in, the website of the BSE Limited www.bseindia.com and at website of CDSL at www.evotingindia.com. The requirements of sending physical copy of the Notice of 27th AGM and Annual Report to the Members have been dispensed with vide MCA Circular(s) and SEBI Circular mentioned above.

In compliance with the provisions of Section 108 of the Companies Act, 2013, read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is offering remote e-voting facility for its Members enabling them to cast their vote electronically in respect of the business to be transacted at the AGM of the Company. The Company has appointed Central Depository Services (India) Limited (CDSL) to provide e-voting facility.

Members holding shares as on the cut-off date i.e. Wednesday, 20th September, 2023, may cast their vote electronically on the Ordinary and Special Business, as set out in the notice of 27th AGM through e-voting system ("remote e-voting") of Central Depository Services Limited ("CDSL"). All the members are informed that:

i. The remote e-voting shall commence on Sunday, 24th September, 2023 at 09:00 a.m. (IST) and ends on Tuesday, 26th September, 2023 at 05:00 p.m. (IST). The remote e-voting shall not be allowed beyond the said date and time. The detailed instructions for remote e-voting process are mentioned at Note No. 30 of the Notice of AGM.

ii. Any person who becomes Member of the Company after dispatch of the notice of 27th AGM by email and holding shares as on cut-off date may obtain login ID and password by sending a request at www.evotingindia.com. However, if already registered with CDSL for remote e-voting then existing user id and password can be used for casting vote.

iii. Members may note that:

a) the e-voting shall be disabled by the CDSL after the aforesaid date and time for voting. Once the vote on the resolution is cast by the Member, Member shall not be allowed to change subsequently.

b) The Members who have cast their vote by remote e-voting prior to the AGM may also participate in the AGM through VC/OAVM facility but shall not be entitled to cast their vote again through e-voting System during the AGM.

c) the member's participating in the 27th AGM and who had not cast their vote by remote e-voting shall be entitled to cast their vote through e-voting system during the 27th AGM.

d) the person whose name is recorded in the Register of Members or the Register of beneficial owner maintained by the depositories as on cut-off date only shall be entitled to avail the facility of remote e-voting, participating in the 27th AGM through VC/OAVM facility and e-voting during the 27th AGM, and

e) since AGM will be held through VC there would be no requirement of appointing proxy in accordance with the MCA circulars accordingly appointment of proxies by the member will not be applicable. In case of any queries, members may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com, under help section or write an email to helpdesk.evoting@cdslindia.com or call Mr. Rakesh Dalvi (022-23058542) Ms. Sonika Gupta, Company Secretary of the Company at E-102, 103, EPIP, Sitapura Industrial Area, Jaipur- 302 022 (Raj.), Tel: 0141-2771844 and email cs@bellacasa.in.

Pursuant to section 91 of the Companies Act, 2013 and the applicable rules thereunder and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Share Transfer Books of the Company will remain closed from Thursday, 21st September, 2023 to Wednesday, 27th September, 2023 (both days inclusive).

C/S Manish Sancheti, Practicing Company Secretary, (FCS 7972, CP 8997) has been appointed as the Scrutinizer to scrutinize the e-voting in a fair and transparent manner. The results of the remote e-voting and e-voting at the AGM will be declared on or before Thursday, 28th September 2023. The Results declared, along with the Scrutinizer's Report, shall be placed on the Company's website at cs@bellacasa.in and on the website of CDSL i.e. www.evotingindia.com for information of the Members besides being communicated to the Stock Exchange i.e. BSE Limited where the Company's shares are listed.

Sd/-
Sonika Gupta
Company Secretary
For Bella Casa Fashion & Retail Limited
Date: Monday, 04th September, 2023

ITCONS E-SOLUTIONS LIMITED
(Formerly Known as ITCONS E-Solutions Private Limited)
CIN: U72900DL2007PLC163427
Registered Office: Regus Elegance 2F, Elegance Jasola District Centre, Old Mathura Road, South Delhi, New Delhi-110025 IN
Corporate Office: 3rd Floor, B-10, Bajaj Bhawan, Sector-3, Janna Lal Bajaj Marg, Noida, Gautam Buddha Nagar, UP-201301 IN
Tel.: +91-120-4149563 | Email: cs.pooja@itconsinc.com | Website: www.itconsinc.com

NOTICE OF 16TH ANNUAL GENERAL MEETING, E-VOTING AND BOOK CLOSURE

1. NOTICE is hereby given that the 16th Annual General Meeting (AGM) of the Members of ITCONS E-Solutions Limited ("the Company") will be held on Wednesday, 27th September, 2023 at 03:00 p.m. (IST) through Video Conferencing or Other Audio Visual Means (VC/OAVM) to transact the businesses as set out in the Notice of AGM, in compliance with General Circular No. 14/2020, 17/2020, 20/2020, 02/2021, 21/2021, 2/2022 and 10/2022 by Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI") Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12th May 2020, SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021, SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated 13th May, 2022 and SEBI Circular No. SEBI/HO/CFD/ PoD-2/P/CIR/2023/4 dated January 5, 2023 issued in this regard.

2. In compliance to the above circulars, the Notice of the AGM along with Annual Report for financial year 2022-23 has been sent on Monday 04th September, 2023 through electronic mode to all shareholders whose email addresses are registered with the Company/ Depository Participant(s) and the same is also available on the Company's website at www.itconsinc.com and on the website of the stock exchange viz. BSE Limited at www.bseindia.com and on NSDL website at www.evoting.nsdl.com.

3. The Company is providing facility to the Members for exercising their right to vote on the items of business set out in the Notice of AGM by remote e-voting as well as e-voting during the AGM system through platform provided by National Securities Depository Limited ("NSDL"). The details pursuant to the Rules are given here under:-

- a) Date and time of commencement of remote e-voting: 24.09.2023 (9:00 a.m. IST).
- b) Date and time of end of remote e-voting: 26.09.2023 (5:00 p.m. IST).
- c) The Members of the Company, holding shares either in physical form or in dematerialized form, as on the cut-off date i.e. 21.09.2023, may cast their vote electronically.
- d) The remote e-voting by electronic mode shall not be allowed beyond 5.00 p.m. IST on 26.09.2023.
- e) The Members would be able to cast their votes at the meeting through e-voting facility during AGM if they have not availed the remote e-voting facility. To cast e-vote during the AGM please refer the instruction mentioned in the AGM Notice. If the vote is cast through remote e-voting facility then the members would not be permitted to exercise their voting right at the general meeting.
- f) The Members may participate in the general meeting even after exercising their right to vote through remote e-voting but shall not be allowed to vote again in the meeting.
- g) A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on cut-off date only shall be entitled to avail the facility of remote e-voting or voting in the general meeting.
- h) Any person who has acquired shares and become member of the Company after the dispatch of Notice but on or before the cut-off date i.e. 21st September, 2023 may obtain the login ID and password by following the steps as mentioned in the AGM Notice.

5. Members attending the AGM through Video Conferencing/ Other Audio-Visual Means shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

6. The Board of Directors have appointed Mrs. Snehal Kashyap, Practicing Company Secretary as the scrutineer to scrutinize the e-voting process in fair and transparent manner.

7. The result of remote e-voting and e-voting at the AGM shall be announced within 2 working days of the AGM of the Company. The result declared alongwith the Scrutinizer's Report shall be placed on the Company's website and on the website of NSDL for information of the members, besides being communicated to the Stock Exchange.

8. pursuant to Section 91 of the Companies Act, 2013 and Regulation 42 of the SEBI (LODR) Regulations, 2015, the Register of Members and Share Transfer Books of the Company will remain closed from Friday, September 22, 2023 to Wednesday, September 27, 2023 (both days inclusive) for the purpose of Annual General Meeting.

All queries or issues regarding attending AGM & e-voting from the e-voting System, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evoting.nsdl.com, under help section or contact to Ms. Pallavi Mhatre, Manager - NSDL, at 1800 220 990 and 1800 22 44 30 or write an email to evoting@nsdl.co.in

Sd/-
Gaurav Mittal
Managing Director
For ITCONS E-Solutions Limited
Date: 04th September, 2023
Place: New Delhi

GANPATI PLASTFAB LIMITED
Registered Office: 334, Shekhawat Mansingh Block, Nemi Sagar Colony, Queens Road, Vaishali Nagar Jaipur PH: 0141-4023650
Administrative Office: C-58(B), Road No.2-D, Industrial Area, Bindayaka Jaipur - 302012 Ph.0141-2240573,2240721, Email: mail@gpl.co.in
CIN - L25209RJ1994PLC003152, Website: www.gpl.co.in

NOTICE OF 39TH ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

Notice is hereby given that:-

1. The 39th Annual General Meeting ("AGM") of the Company will be held on Thursday, September 28, 2023 at 3:00 P.M. IST through Video Conference/VC/ Other Audio Visual Means (OAVM) to transact business as detailed in the Notice convening the Annual General Meeting in compliance with the provisions of the Companies Act, 2013 ("the Act") read with the General Circulars No. 20/2020 dated May 05, 2020 and General Circulars No. 02/2022 dated May 05, 2022 and General Circulars No. 10/2022 dated December 28, 2022, and other circulars issued by the Ministry of Corporate Affairs (MCA) and Circular No. SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022 and Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated January 5, 2023 issued by SEBI (hereinafter collectively referred to as "the Circulars"), without the physical presence of the shareholders at a common venue.

2. In compliance of the circulars, electronic copies of Notice of AGM and the Annual Report for the financial year 2022-2023 have been sent to all the shareholders on Monday, September 4, 2023 whose e-mail addresses are registered with the Company/ Depository Participant(s). The requirement of sending physical copy of the Notice of AGM and Annual Report to the shareholders has been dispensed with vide MCA Circular(s) and SEBI Circular.

3. In compliance with Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended) and Regulation 44 of SEBI Listing Regulations (as amended) and Secretarial Standards on General Meetings issued by the Institute of Company Secretaries of India, the Shareholders are provided with the facility to cast their votes on all resolutions set forth in the Notice of AGM using electronic voting system (e-voting) provided by CDSL. The voting rights of Shareholders shall be in proportion to the equity shares held by them in the paid up share capital of the Company as on Thursday, September 21, 2023.

4. In this regards, the shareholders are hereby further informed that:

- a. The remote e-voting period shall commence on Monday, September 25, 2023 at 09:00 A.M.(IST) and shall end on Wednesday, September 27, 2023 at 5:00 P.M. (IST). The remote e-voting will be disabled thereafter.
- b. Shareholders may note that:
- i. Once the vote on a resolution is cast by the shareholder, the same shall not be allowed to change it subsequently.
- ii. The facility for voting will also be made available during the AGM and those shareholders present in the AGM through VC facility, who have not cast their vote on the resolutions through remote e-voting, shall be eligible to vote through the e-voting system during the AGM.
- iii. The shareholder who have cast their votes by remote e-voting prior to the AGM may also attend the AGM, but shall not be entitled to cast their votes again; and
- iv. Only persons whose name is recorded in the register of shareholders or in the register of beneficial owners maintained by the depositories as on the cut-off date shall be entitled to avail the facility of remote e-voting or e-voting at the AGM.
- c. any person who acquires shares of the Company and become member of the Company after the dispatch of Notice of AGM and holding shares as on the cut-off date i.e. Thursday, September 21, 2023 may obtain user id and password by following the procedures as mentioned in the Notice of AGM or by sending a request mail to helpdesk.evoting@cdslindia.com or secretarygpl84@gmail.com. However if a person is already registered with CDSL for e-voting then existing user id and password can be used for casting vote.
- d. In case of queries with respect to attending AGM & e-voting, shareholders may refer the Frequently Asked Questions ("FAQs") and e-voting user manual available at the website or contact Mr. Rakesh Dalvi, Sr. Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai- 400013 at helpdesk.evoting@cdslindia.com or call on 022-23058542/43.

The Notice, Annual Report 2022-2023 and other relevant details are available on the company's website www.gpl.co.in, website of the Stock Exchange i.e. CSE Limited at www.cse-india.com and on the website of CDSL www.evotingindia.com.

Sd/-
Vinita Kanwar
(Company Secretary & Compliance Officer)
M. No: A61018
Jaipur, September 05, 2023

PUNJAB NATIONAL BANK
Circle Office : Raj Tower, Shivaji Nagar, Delhi Road, Saharanpur - 247001

SYMBOLIC POSSESSION NOTICE

Whereas, the undersigned being the authorized officer of the PUNJAB NATIONAL BANK, Saharanpur under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 03 of the security Interest (Enforcement) Rules, 2002 issued a demand notice on the mentioned against each account calling upon the respective borrower/s to repay the amount mentioned against each account within 60 days from the date of notice / date of receipt of the said notice. The borrower/s and Guarantors having failed to repay the amount, notice is hereby given to the borrower/s/ Guarantors and the public in general that the undersigned has taken symbolic possession of the property described here in below in exercise of powers conferred on him/her under sub-section 4 of section 13 of the Act read with rule 9 of the security interest enforcement rules 2002. The borrower/s/ Guarantors/Mortgagor's attention is hereby to provisions of sub-section (4) of section 13 of the act in respect of time available to redeem the secured assets. The borrower in particular and public in general is invited to cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to charge of PUNJAB NATIONAL BANK, Saharanpur for an amount and interest thereon.

S. No.	Name of the Account	Description of the Property mortgaged and the Borrower (Owner of the Property)	Amount Outstanding as on demand notice	Date of demand Notice	Symbolic Possession notice affixed
1.	M/s Golden Bag, (Prop.) Sanny Bhandari S/o Mr. Pawan Kumar Bhandari R/o H. No. 18, Block-H, Numaish Camp, Keshav Nagar, Saharanpur- 247001 Branch: PNB, N.A.V., Saharanpur	One residential house pertaining house no. H-18 measuring area 55 Sq. Yard or 45.98 sq. Mtr. Having dimension in East 34 Ft. 2-1/4 Inch, West 34 Ft. 2-1/4 Inch, North 14 Ft 6 Inch, South 14 Ft 6 Inch consisting all construction therein and land beneath the same with electric fitting connection with roof with all rights related to it situated at Mohalla Numaish Camp, Keshav Nagar Saharanpur duly registered at Sub Registrar Saharanpur vide sale deed no. 2279 in Bksh 1, Jld No. 2814 Pages 305-348 dated 25.03.2014. BOUNDED AS UNDER: EAST: House No. 19, WEST: House No. 17, NORTH: Remaining part of house owned by Amrit Lal, SOUTH: Road	Rs. 21,08,907 Lakhs- Twenty one Lakhs Eight Thousand Nine Hundred Seven Only + Interest + Bank Expenses.	24.05.2023	30.08.2023

Dated : 04.09.2023 **Circle Office : Raj Tower, Shivaji Nagar, Delhi Road, Saharanpur** **Chief Manager/ Authorised Officer**

GLOBE INTERNATIONAL CARRIERS LIMITED
CIN: L60232RJ2010PLC031380
Registered Office: 301 - 306, Prakash Deep Complex, Near Mayank Trade Centre, Station Road, Jaipur, Rajasthan - 302006
Email: cs@gjcl.co; Contact No.: 0141-2361794, 2368794; Website: www.gjcl.co

NOTICE

Notice is hereby given that the 13th Annual General Meeting (AGM) of members of Globe International Carriers Limited ("the Company") will be held on Friday, 29th day of September, 2023 at 04:00 P.M. (IST) through Video Conferencing (VC) or Other Audio-Visual Means ("OAVM") facility, in compliance with the applicable provision of the Companies Act, 2013 and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular Nos. 14/2020, 17/2020, 20/2020, 02/2021, 21/2021 and 2/2022 dated April 08, 2020, April 13, 2020, May 05, 2020, January 13, 2021, December 14, 2021 and May 05, 2022 respectively, issued by the Ministry of Corporate Affairs ("MCA Circulars") and Circular Nos. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12 May 2020, SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated 15 January 2021 and SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated 13 May 2022 issued by the Securities Exchange Board of India ("SEBI Circulars") without the physical presence of the Members at a common venue.

The Notice of the 13th AGM with explanatory statement will be sent only by e-mail to all those Members, whose e-mail addresses are registered with the Company/ Depository Participant(s) in accordance with MCA Circular(s) and SEBI Circular. Member can join and participate in the 13th AGM (Annual General Meeting) through VC/OAVM facility only. The instructions for joining the 13th AGM (Annual General Meeting) and the manner of participation in the remote e-voting or casting vote through the e-voting system during the 13th AGM (Annual General Meeting) are provided in the Notice of the AGM. Members participating through the VC/ OAVM facility shall be counted for the purpose of reckoning the quorum under the section 103 of the Companies Act, 2013. The Notice of the 13th AGM (Annual General Meeting) will also be made available on the website of the Company www.gjcl.co and the website of National Stock Exchange of India Limited www.nseindia.com.

The members are requested to register their e-mail address, in respect of demat holdings with their respective Depository participant by following the procedure prescribed by the depository participant. Members who have not registered their email address can cast their vote through remote e-voting or through e-voting system during the meeting by following the procedure described in the Notice of 13th AGM (Annual General Meeting). In case of any queries, members may refer the frequently Asked Questions ("FAQ") and e-voting manual available at www.evotingindia.com, under help section or write an e-mail to helpdesk.evoting@cdslindia.com.

For Globe International Carriers Limited
Sd/-
Annu Sharma Khandelwal
Company Secretary and Compliance Officer
Place: Jaipur
Date: 05.09.2023

SOUTHERN INFOSYS LIMITED

CIN: L67120DL1994PLC059994
Reg. office: 402-A, Arunachal Building, 19, Barakhamba Road, New Delhi-110001
Ph. :011-43045402 Web: www.southerninfosys.com

NOTICE OF THE 29th ANNUAL GENERAL MEETING, BOOK CLOSURE AND E-VOTING

NOTICE is hereby given that the 29th Annual General Meeting (AGM) of the Members of Southern Infosys Limited will be held on Saturday, the 30th September, 2023 through Video conferencing (VC) or Other Audio Visual Means (OAVM) at 12:30 P.M. in compliance with the applicable provisions of the Companies Act, 2013 ("Act"), read with General Circular Nos. 14/2020, 17/2020, 20/2020, 02/2021, 02/2022 & 10/2022 issued by Ministry of Corporate Affairs on April 8, 2020, April 13, 2020, May 5, 2020, January 13, 2021, May 5, 2022 and December 28, 2022 respectively, and SEBI Circular No. SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022 ("SEBI Circular") and SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated 5th January, 2023 ("SEBI Circular") to transact the business as set out in the notice to the AGM. The deemed venue for the 29th AGM will be the registered office of the company.

Further thereto, the Register of Members and Share Transfer books of the Company will remain closed from 23rd September, 2023 to 30th September, 2023 (both days inclusive), in respect of the 29th AGM of the Company convened on 30th September, 2023.

In compliance with the MCA circulars, the SEBI Circulars and SEBI (LODR) Regulations, 2015 the requirement of sending of physical copies of the AGM Notice and Annual Report to members has been dispensed with. Accordingly, the Notice of the AGM along with the Annual Report 2022-23 is being sent only by electronic mode to those Members whose email addresses are registered with the Company/ Depositories. Members may note that the notice and Annual Report 2022-23 will also be available on the Company's website www.southerninfosys.com, websites of Stock Exchanges i.e. BSE limited at www.bseindia.com and on the website if NSDL http://www.evoting.nsdl.

Manner of registering e-mail address of Members

Shareholders may register their email address or PAN, if not registered with the Depositories (for shares held in electronic form) / Company's Registrar (for shares held in physical form), on or before Monday, 18th September 2023, to receive the Notice to the AGM along with Annual Report 2023.

Manner of casting vote through e-voting

The members are provided with a facility to cast their vote electronically on all resolutions set forth in the Notice of the 29th AGM using the e-voting system provided by NSDL. The remote e-voting period commences September 27, 2023 at 9:00 A.M. and ends on September 29, 2023 at 5:00 P.M. During the period, members holding share either physical or in dematerialized forms on the cutoff date, 23rd September 2023 may cast their vote electronically. The instructions on remote e-voting are detailed in the notes to the Notice convening the AGM, which is also available at www.evoting.nsdl.com. The facility for e-voting shall also be made available during the AGM and members attending the AGM through VC / OAVM, who have not already cast their vote by remote e-voting, may exercise their right to vote during the AGM through NSDL portal. Any person who acquires the shares of the company and becomes the member of the company after the dispatch of the notice and holdings shares as on the cut-off date, 23rd September, 2023, may obtain the login ID and password by sending a request to evoting@nsdl.co.in.

For Southern Infosys Limited
Sd/-
Shivani Mehra
Company Secretary
Place : New Delhi
Date : 04.09.2023

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR ARDEE INFRASTRUCTURE VENTURES PRIVATE LIMITED OPERATING IN REAL ESTATE SECTOR AT DELHI-NCR

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN/LLP No.	ARDEE INFRASTRUCTURE VENTURES PRIVATE LIMITED CIN No.: U70109DL2010PTC202345
2. Address of the registered office	16th Floor, Dr. Gopal Das Bhawan, 28 Barakhamba Road, New Delhi-110001
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Corporate Debtor is a real estate company, having inventory of Land, Plots and Development Rights amounting to INR 2,79,49,951/- based on the audited financials for the financial year ended 31st March 2021. No other detail is available.
5. Installed capacity of main products/ services	As per the information available there is no ongoing project
6. Quantity & value of main products/ services sold in last financial year	Not Available
7. Number of employees/ workmen	Not Available
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be requested to RP at Email ID: cirp.ardeefinfra@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Can be requested to RP at Email ID: cirp.ardeefinfra@gmail.com
10. Last date for receipt of expression of interest	20 September 2023
11. Date of issue of provisional list of prospective resolution applicants	30 September 2023
12. Last date for submission of objections to provisional list	05 October 2023
13. Process email id to submit EOI	cirp.ardeefinfra@gmail.com

ADLINE CHEM LAB LIMITED
Registered Office: 904, 9th Floor, Shapath-I-Complex, Opp. Rajpath Club Nr. Madhur Hotel, S. G. Highway, Bodakdev, Ahmedabad - 380054, India
Tel No.: 91-9227714587; E-mails: info@kamronlabs.in; Website: www.kamronlabs.com
CIN: L24231G/1998PLC010956

Recommendation of the Independent Director Committee ("IDC") of Adline Chem Lab Limited ("Target Company") in relation to the Open Offer ("Offer") made by Mr. Hemant Amrish Panikh ("Acquirer") to the Public Shareholders of the Target Company ("Shareholders") under Regulations 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and Subsequent Amendments thereto ("SEBI (SAST) Regulations, 2011").

1	Date	04.09.2023
2	Target Company ("TC")	Adline Chem Lab Limited
3	Details of the Offer pertaining to the Target Company	The Offer is being made by the Acquirer pursuant to Regulation 3(1) and Regulation 4 of SEBI (SAST) Regulations, 2011 for the acquisition up to 15,21,000 (Fifteen Lakhs Twenty-One Thousand Only) Fully Paid-Up Equity Shares of Face Value of Rs. 10/- (Rupees Ten Only) Each representing 26% ("Twenty-Six Percent") of the Fully Paid-Up Equity Share Capital and Voting Capital, payable in Cash.
4	Acquirer	Mr. Hemant Amrish Panikh ("Acquirer")
5	Manager to the Offer	Kunvarji Finstock Private Limited
6	Members of the Committee of Independent Director	1) Mr. Mahendra Popatlal Shah – Independent Director, Chairman 2) Mr. Devashri Dilipbhai Patel – Non-Executive Independent Director
7	IDC Member's relationship with the Target Company (Director, Equity shares owned, any other contract/relationship), if any	IDC Member's are Independent Directors on the Board of the Target Company. They do not have any Equity holding in the Target Company. None of them have any contractual or other relationships with the Target Company other than their position as Independent Directors of the Target Company.
8	Trading in the Equity shares/other securities of the TC by IDC Members	No trading in the Equity Shares of the Target Company has been done by IDC Members
9	IDC Member's relationship with the Acquirer (Director, Equity shares owned, any other contract/relationship), if any.	None of the IDC Members holds any contracts, nor have any relationship with the Acquirer.
10	Trading in the Equity shares/other securities of the Acquirer by ID	No trading in the Equity Shares/other securities of the Acquire by IDC Member
11	Recommendation on the Open offer, as to whether the offer is or is not, fair and reasonable	Based on the review of the Public Announcement and the Detailed Public Statement issued by the Manager to the Offer on behalf of the Acquirer, IDC Members believe that the Offer is fair and reasonable and in line with the SEBI (SAST) Regulations, 2011. The shareholders are advised to independently evaluate the Open Offer and take an informed decision, whether or not to tender equity shares in the open offer.
12	Summary of reasons for the recommendation	IDC has taken into consideration the following for making the recommendation: IDC has reviewed a) The Public Announcement ("PA") dated 17.05.2023; b) The Detailed Public Statement ("DPS") which was published on 24.05.2023; c) The Draft Letter of Offer ("DLOF") dated 31.05.2023; and d) The Letter of Offer ("LOF") dated 28.08.2023. Based on the review of PA, DPS, DLOF and LOF, the IDC Members are of the view that the Offer Price is in line with the parameters prescribed by SEBI in the Regulations. The Equity Shares of the Target Company are infrequently traded on BSE Limited (BSE) during the Twelve (12) calendar months preceding the month in which PA was made as set out under Regulation 2(1)(i) of SEBI (SAST) Regulation, 2011. The Offer Price of Rs. 5.25/- (Rupees Five Point Twenty Five Only) per Equity Share is justified in terms of Regulations, 8(1) and 8(2) of the SEBI (SAST) Regulations, 2011 being the highest of the following:

Sr. Particulars	Price (in Rs. per Equity Share)
1 The highest negotiated price per Equity Share of the Target Company for acquisition under any agreement attracts the obligation to make a PA of an Open Offer.	5.25/-
2 The volume-weighted average price paid or payable for acquisitions, by the Acquirer during 52 (Fifty-two) weeks immediately preceding the date of the PA.	Not Applicable
3 The highest price paid or payable for any acquisition, whether by the acquirer or by any person acting in concert with him, during the 26 (Twenty-six) weeks immediately preceding the date of the public announcement.	Not Applicable
4 The volume-weighted average market price of such Equity Shares for a period of sixty trading days immediately preceding the date of PA as traded on an exchange, provided such shares are frequently traded.	Not Applicable
5 The Equity Share value computed under Regulation 8(5) of the Takeover Regulations, if applicable.	Not Applicable
6 Where the shares are not frequently traded, the price determined by the Acquirer and the Manager to the Offer taking into account valuation parameters including book value, comparable trading multiples and earnings per share.	5.21/-
In view of the parameters considered and presented in the table above, in the opinion of acquirers and manager to the offer, the Offer Price is Rs. 5.25/- in terms of Regulation 8(2) of the SEBI (SAST) Regulations, 2011.	
13 Details of Independent Advisors, if any.	None
14 Any other matter to be highlighted	None
To the best of our knowledge and belief, after making the proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the Regulations.	
For and on behalf of the Committee of Adline Chem Lab Limited Sd/- Mahendra P. Shah Independent Director (DIN: 00461325)	
Place: Ahmedabad Date: September 04, 2023	

CCL INTERNATIONAL LIMITED
CIN No. : L26940DL1991PLC044520
Regd.Off. B-14, Gupta Tower, B-1/1, Commercial Complex, Azadpur, New Delhi - 110033
Tel.: +91-0120-4214258, Fax.: +91-11-22417225
Email Id.: cmpsec@cclil.com, Website: www.evocreteindia.com

INFORMATION REGARDING THE 32nd ANNUAL GENERAL MEETING OF CCL INTERNATIONAL LIMITED
Members are requested to note that the 32nd Annual General Meeting ("AGM") of CCL International Limited ("the Company") will be held on Saturday, September 30, 2023 at 12.30 P.M. through video-conferencing ("VC") or Other Audio Visual Means ("OAVM") to transact the business to be set out in the Notice of the 32nd AGM, in compliance with the applicable provisions of Companies Act, 2013 ("Act"), the Circular No. 14/2020 dt. April 08, 2020, General Circular No. 17/2020 dt. April 13, 2020 and General Circular No. 20/2020 dt. May 5, 2020, General Circular No. 02/2021 dt. January 13, 2021, General Circular No. 10/2021 dt. June 23, 2021, General Circular No. 03/2022 dated 5th May, 2022 and 10/2022 dated 28th December, 2022 issued by the Ministry of Corporate Affairs ("MCA") and Circular dated May 12, 2020, Circular dated January 15, 2021 and May 13, 2022 ("SEBI Circular") issued by the Securities and Exchange Board of India ("SEBI").
In accordance with MCA Circulars, the Notice of 32nd AGM containing procedure and instructions for e-voting and the Annual Report for the Financial Year 2022-23 will be sent only through electronic mode to those members whose email IDs are registered with the RTA Company/Depositories.
The Notice of the 32nd AGM and Annual Report 2022-23 will be made available on the website of the Company at www.evocreteindia.com and at the BSE website www.bseindia.com.
Members who has not registered their email address are requested to register the same in respect of share held in electronic form with the Depository through Depository Participant(s) and in respect of share held in physical form by sending email/ writing to the Company's Registrar and Transfer Agents ("RTA"), Alankrit Assignment Limited, Alankit House, 4E/2, Jhandewalan Extension, New Delhi-110055. Members are also requested to update their other details like PAN, Bank details etc. through DP's or RTA.
The Company will provide the facility to its members to exercise their right to vote by electronic means both through remote e-voting and e-voting at AGM. The instruction on the process of e-voting, including the manner in which the members holding shares in physical form or who have not registered their email address can cast their voting through e-voting will be provided as part of the Notice of the 32nd AGM.
Members are requested to carefully read all the Notes set out in the Notice of the 32nd AGM and in particular, instructions for joining the AGM, manner of casting vote through remote e-voting and e-voting at the time of AGM.
In Compliance with the MCA Circulars and the SEBI Circulars, this advertisement is being issued for information and benefit of all the members of the Company.

For CCL International Limited Sd/- Pradeep Kumar

Company Secretary & Compliance Officer Mem. No. A50972

Date: September 04, 2023
Place: Delhi

NIIT एनआईआईटी लिमिटेड
पंजीकृत कार्यालय: प्लॉट नं. 85, सेक्टर 32, इंदौर इंदौर, गुजरात - 472001, एरिया नं. CIN: L74899MH1981PLC107123
फोन: +91 (124) 4293900; फैक्स: +91 (124) 4293333 वेबसाइट: www.niit.com; ईमेल: investors@niit.com

40^{वीं} वार्षिक आम बैठक की सूचना
एनआईआईटी लिमिटेड ("कंपनी") के सदस्यों की 40^{वीं} वार्षिक आम बैठक (एजीएम) बुधवार, 27 सितंबर, 2023 को सुबह 11:30 बजे (माग मास) में एजीएम की सूचना में निर्धारित व्यवसाय के निष्पादन के लिए विविधों को-नॉटिस (बीसी)/अन्य ऑडियो विडियो सामग्री (ऑनलाइन) के माध्यम से आयोजित की जाएगी।

कंपनी अधिनियम, 2013 (अधिनियम) के लागू प्रावधानों और उसके अधीन बनाए गए नियमों तथा भारतीय प्रतिष्ठिति एवं निवेश बोर्ड ("बीसी") (सूचीबद्ध बाजार एवं प्रकटीकरण आवश्यकताएं) अधिनियम, 2015 ("सूचीबद्धता अधिनियम") के साथ पठित कॉर्पोरेट कार्य मंत्रालय ("एमसीए") द्वारा जारी किए गए सामान्य परिचय सं. 10/2022 दिनांक 28 दिसम्बर, 2022 और अन्य परिचय और सूची द्वारा जारी परिचय सं. सूची/एचआर/सीएचडी/बीसी/2-बी/सीआईआर/2023/4 दिनांक 5 जनवरी, 2023 (हां के बाद संयुक्त रूप से "परिचय" के रूप में संदर्भित) के अनुसार में एजीएम की सूचना और वार्षिक रिपोर्ट उन सदस्यों को केवल इलेक्ट्रॉनिक माध्यम से भेजी गई है जिनके ई-मेल पते कंपनी/डिजिटल प्रतिनिधि के पास पंजीकृत हैं। सदस्यों को एजीएम की सूचना और वार्षिक रिपोर्ट की प्रतिलिपि भेजने की आवश्यकता कठिप परिचयों के माध्यम से हटा दी गई है। सदस्यों को वार्षिक रिपोर्ट इलेक्ट्रॉनिक माध्यम से भेजने का कार्य 04 सितंबर, 2023 को पूरा कर लिया गया है। एग्रेसीव कठिप सूचना और वार्षिक रिपोर्ट कंपनी की वेबसाइट अर्थात् www.niit.com तथा स्टॉक एक्सचेंज की वेबसाइट अर्थात् www.bseindia.com एवं www.nseindia.com पर भी उपलब्ध हैं।

एजीएम में निष्पादित किये जाने वाले नए से संबंधित रणनीति और एजीएम की सूचना में संदर्भित रणनीति तथा वार्षिक रिपोर्ट कंपनी को ई-मेल investors@niit.com पर अनुरोध भेजने पर सदस्यों द्वारा निरीक्षण के लिए इलेक्ट्रॉनिक उपलब्ध कराई जाएगी।

अधिनियम की धारा 108 के प्रावधानों के साथ पठित कंपनी (प्रबंधन एवं प्रशासन) नियम, 2014 के नियम 20, समय-समय पर यथासंशोधित और सितरेन नियमों के नियम 44 तथा इंडस्ट्रियल ऑफ कंपनी सेक्रेटरीज ऑफ इंडिया द्वारा जारी सामान्य बैठक पर सचिबीय मानक (एसएस-2) के अनुसार में कंपनी अपने सदस्यों को एजीएम के स्थान के अलावा करी ही भी अपना बोट रिपोर्ट ई-वोटिंग (रिपोर्ट ई-वोटिंग) के माध्यम से देने की सुविधा उपलब्ध करा रही है। कंपनी अपने सदस्यों को बीसी/ओवीएम सुविधा के माध्यम से एजीएम में भागीदारी के लिए इलेक्ट्रॉनिक वार्षिक रिपोर्ट (रिपोर्ट ई-वोटिंग) के उपयोग द्वारा निम्नलिखित अना बोट देने और नेशनल डिजिटल डिजिटल रिपोर्ट (रिपोर्ट ई-वोटिंग) के माध्यम से एजीएम के दौरान ई-वोटिंग की सुविधा उपलब्ध करा रही है। इस संबंध में अधिकार/निर्देश एजीएम की सूचना में संलग्न नोटिस में दिये गये हैं। इंडस्ट्रियल ऑफ/सीआईआर/सेक्टर/सीसी/बीसी के अधीन कंपनी के सदस्यों को बीसी/ओवीएम के माध्यम से एजीएम में शामिल होने एवं भाग लेने तथा अपना बोट देने के लिए प्रेरणाहित किया जाता है।

बीसी/ओवीएम के माध्यम से एजीएम में भाग लेने वाले सदस्यगण यदि रिपोर्ट ई-वोटिंग के माध्यम से बोट नहीं देते हैं तो एजीएम के दौरान ई-वोटिंग सिस्टम के माध्यम से बोट देने के लिए योग्य होंगे।

कट-ऑफ तिथि अर्थात् बुधवार, 20 सितंबर, 2023 को डिमिटरियलताइज प्रारूप में शेयर धारक करने वाले कंपनी के सदस्यगण रिपोर्ट ई-वोटिंग के माध्यम से बोट देने या बीसी/ओवीएम के माध्यम से अपरिचित होने और एजीएम में ई-वोटिंग के लिए हस्ताक्षर करने वाले सदस्यों में मतदान के अधिकार, कट-ऑफ तिथि के अनुसार कंपनी की कुल इलेक्ट्रॉनिक शेयर पूंजी के शेयरों के अनुसार में होंगे। रिपोर्ट ई-वोटिंग अवधि बुधवार, 22 सितंबर, 2023 (प्रातः 9:00 बजे माग मास) प्रातः 9:00 बजे और मंगलवार, 26 सितंबर, 2023 (प्रातः 9:00 बजे माग मास) समाप्त होगी। उसके बाद एग्रेसीव/सीएल द्वारा रिपोर्ट ई-वोटिंग निम्नलिखित हटा दिया जाएगा। रिपोर्ट ई-वोटिंग द्वारा पार प्रस्ताव पर सदस्य द्वारा बोट देने के बाद उसे बदला नहीं जा सकता है। यदि रिपोर्ट ई-वोटिंग और एजीएम में भी ई-वोटिंग से बोट दिया जाता है तो केवल रिपोर्ट ई-वोटिंग को ही अंतिम माना जाएगा और एजीएम में ई-वोटिंग पर विचार नहीं किया जाएगा।

निर कोई सदस्य सूचना के प्रेषण के बाद शेयर अर्जित करते हैं तथा कंपनी का सदस्य बनते हैं तथा कट ऑफ तिथि अर्थात् बुधवार 20 सितंबर, 2023 को शेयर धारक होते हैं, वे investors@niit.com अथवा investors@niit.com पर अनुरोध भेजकर लॉगिन आईडी तथा पासवर्ड प्राप्त कर सकते हैं। लेकिन, यदि वे रिपोर्ट ई-वोटिंग के लिये पहले से ही एग्रेसीव/सीएल में पंजीकृत हैं तो अपना बोट करने के लिये वे अपने लॉगिन यूजर आईडी तथा पासवर्ड का प्रयोग कर सकते हैं।

मैसर्स. निरानंद सिंह एंड क. कंपनी सचिव के श्री निरानंद सिंह, कंपनी सचिव (सदस्यता सं. एफपीएए 2688) को स्वयं एवं पारदर्शी प्रक्रिया में ई-वोटिंग प्रक्रिया की जांच के लिये पर्यवेक्षक नियुक्त किया गया है।

सदस्यगण जो एजीएम के दौरान अपनी राय रखना चाहते हैं या प्रश्न पूछना चाहते हैं, वह अपने पंजीकृत ई-मेल आईडी के माध्यम से अपना नाम, डिमिट खाता/फोनियो नम्बर, ई-मेल आईडी, मोबाइल नम्बर वगैरह करते हुए अनुरोध पत्र कंपनी के पास investors@niit.com पर भेजकर अपना पंजीकरण करा सकते हैं। एजीएम पर अनुरोध भेजकर लॉगिन आईडी तथा पासवर्ड प्राप्त कर सकते हैं। ऐसा व्यक्ति जो कट-ऑफ तिथि को सदस्य के रूप में है, नहीं पंजीकरण और एजीएम में भागीदारी के लिए योग्य होगा।

डिमिटरियलताइज प्रारूप में शेयर धारक करने वाले शेयरधारक जिन्होंने अपना केवाईसी विवरण अपडेट नहीं किया है, उनसे अनुरोध है कि वे अपने डिजिटल प्रतिनिधि के माध्यम से अपने डिजिटलरीज के पास अपना ई-मेल पता एवं केवाईसी विवरण पंजीकृत/अपडेट करएं।

नोटिस प्रारूप में शेयर धारक करने वाले शेयरधारक जिन्होंने अपना केवाईसी विवरण अपडेट नहीं किया है, उनसे अनुरोध है कि वे कंपनी के रजिस्ट्रार एवं शेयर ट्रांसफर एजेंट अर्थात् अर्जित एग्रेसीव/सीएल लिमिटेड के पास info@arjit.com पर अपना ई-मेल पता, बैंक खाता विवरण एवं अन्य केवाईसी विवरण भेजकर उसे अपडेट करएं।

बीसी/ओवीएम के माध्यम से एजीएम में ई-वोटिंग एवं भागीदारी के संबंध में किसी भी पूछताछ के लिए सदस्यगण www.evoting.nsi.com के डाउनलोड वेबसाइट पर उपलब्ध शेयरधारकों के लिए अक्सर पूछे जाने वाले प्रश्न (एफएक्यू) और शेयरधारकों के लिए ई-वोटिंग यूजर मैनुअल का अवलोकन करें या टोल फ्री नं. 022-4886 7000 और 022-4997 7000 पर कॉल करें या evoting@nsi.co.in पर अनुरोध भेजें या एग्रेसीव/सीएल, ट्रेड वर्ल्ड, "ए विंग, बीमा ताल, कला मित्रा कम्पाउंड, सेनापति बाघ माग, लोअर परेल, मुम्बई-400013, पर सम्पर्क कर सकते हैं।

बोट के आवेदना से कृपे एनआईआईटी लिमिटेड हस्ता./- अर्जित विचारिता नरेश्वर कंपनी सचिव

स्थापक गुजरात दिनांक: 04 सितंबर, 2023

DCM LIMITED
पंजी. कार्यालय: बुनिट नं. 2050 से 2052, दुसरा तल, प्लाजा-II, सेंट्रल स्क्वायर, 20, मनोहर लाल खुशना मार्ग, बारा हिंदू राव, दिल्ली-110008
CIN: L74899DL1889PLC000004 फोन: 011-41539170
ईमेल आईडी: investors@dcml.in, वेबसाइट: www.dcm.in

सदस्यों को 133^{वीं} वार्षिक आम बैठक की सूचना, बुक क्लोजर और ई-वोटिंग जानकारी
यह हमारे पूर्व संवाद दिनांक 30 अगस्त, 2023 के क्रम में है, जिसमें बीसीएम लिमिटेड ("कंपनी") के सदस्यों को सूचित किया गया था कि कंपनी अधिनियम, 2013 ("अधिनियम") के प्रावधानों और उसके अधीन बनाए गए नियमों तथा सूची (सूचीबद्ध बाजार एवं प्रकटीकरण आवश्यकताएं) अधिनियम, 2015, यथा संशोधित ("सीसी सूचीबद्धता अधिनियम") के साथ पठित कॉर्पोरेट कार्य मंत्रालय द्वारा जारी किये गये सामान्य परिचय सं. 14/2020, 17/2020, 20/2020, 02/2021, 21/2021, 2/2022 और 10/2022 क्रमशः दिनांक 8 अप्रैल, 2020, 13 अप्रैल, 2020, 5 मई, 2020, 13 जनवरी, 2021, 14 दिसम्बर, 2021, 5 मई, 2022 और 28 दिसम्बर, 2022 ("एग्रेसीव परिचय") और सूची द्वारा जारी किये गये परिचय दिनांक 12 मई, 2020, 15 जनवरी, 2021, 13 मई, 2022 और 5 जनवरी, 2023 (संयुक्त रूप से "सीसी परिचय" के रूप में संदर्भित) के अनुसार में कंपनी के निर्देशक मंडल में 133^{वीं} एजीएम की सूचना में निर्धारित कामकाज के निष्पादन के लिए आम स्थल पर सदस्यों की शारीरिक उपस्थिति के बिना कंपनी की 133^{वीं} वार्षिक आम बैठक ("एजीएम") बुधवार, 28 सितंबर, 2023 को दोपहर 12.30 बजे (आईएसटी) डिजिटो कॉन्फ्रेंस ("बीसी")/अन्य ऑडियो विडियो माध्यमों ("ओवीएम") के द्वारा आयोजित करने का निर्णय लिया है।

133^{वीं} एजीएम की सूचना और 31 मार्च, 2023 को समाप्त वित्तीय वर्ष के लिए कंपनी की वार्षिक रिपोर्ट उन सदस्यों को सोमवार, 4 सितंबर, 2023 को ई-मेल द्वारा भेज दी गई हैं जिनके ई-मेल पते कंपनी या उनके संबंधित डिजिटल प्रतिनिधि ("डीपी") के पास पंजीकृत हैं। यह कंपनी की वेबसाइट के वेबलिंक <https://dcm.in/wp-content/uploads/2023/09/DCM-Annual-Report-2023.pdf> स्टॉक एक्सचेंज वेबसाइट (www.bseindia.com) और www.nseindia.com और नेशनल डिजिटल डिजिटल रिपोर्ट ई-वोटिंग ("एग्रेसीव/सीएल") की वेबसाइट (www.evoting.nsi.com) पर भी उपलब्ध हैं।

अधिनियम की धारा 108 के प्रावधानों के साथ पठित कंपनी (प्रबंधन एवं प्रशासन) नियम, 2014, सूची सूचीबद्धता अधिनियम के नियम 44, भारतीय कंपनी सचिव संस्थान द्वारा जारी सचिबीय मानक-2 और एजीएम एवं सूची परिचयों के अनुसार में सदस्यों को 133^{वीं} एजीएम की सूचना में निर्धारित सभी प्रस्तावों पर एग्रेसीव/सीएल द्वारा प्रदान की गई रिपोर्ट (एजीएम से पूर्व) एवं ई-वोटिंग (एजीएम के दौरान) के माध्यम से इलेक्ट्रॉनिकी अना बोट देने की सुविधा प्रदान की जा रही है। यदि आपने कंपनी/डीपी के पास अपना ई-मेल पता पंजीकृत नहीं कराया है तो आप नीचे दिये गये निर्देशों का पालन कर सकते हैं:

वार्षिक वार्षिता कृपया अपना नाम, फोनियो नम्बर, शेयर प्रमाणपत्र (आपने पूर्व पीछे) की स्कैन कॉपी एवं पैन एवं आधार कार्ड की नक्-सत्यापित प्रति प्रदान करते हुए एग्रेसीव शेयर ट्रांसफर एजेंट लिमिटेड, कंपनी के आउटरीच को admin@mcscsregistrars.com पर या कंपनी को investors@dcml.in पर अनुरोध भेजकर अपना ई-मेल पता पंजीकृत करा सकते हैं।

डीमिट वार्षिता कृपया अपने डीपी से संपर्क करें और डीपी द्वारा बताई गई प्रक्रिया के अनुसार अपने निर्देशों खाते में अपना ई-मेल पता पंजीकृत कराएं।

एलदद्वारा यह भी सूचित किया जाता है कि कंपनी अधिनियम, 2013 की धारा 91 और कंपनी (प्रबंधन एवं प्रशासन) नियम, 2014, यथा संशोधित, और सूची सितरेन अधिनियम, के अनुसार में, उपरोक्त एजीएम के प्रयोजन के लिए, सदस्यों का रजिस्ट्रर एवं शेयर हस्तांतरण खाते शुक्रवार, 22 सितंबर, 2023 से बुधवार, 28 सितंबर, 2023 (दोनों दिन शामिल) को बंद रहेंगे।

श्रीमती प्रगत्या परमिता प्रधान, पूर्णकालिक अग्रेसरत कंपनी सचिव, सैसर प्रगत्या प्रधान एवं एसोसिएट्स, कंपनी सचिव फर्म, की प्रोप्राइटर को निम्न और पारदर्शी तरीके से रिपोर्ट ई-वोटिंग प्रक्रिया व एजीएम पर ई-वोटिंग को संचालित करने के लिए पर्यवेक्षक के रूप में नियुक्त किया गया है। सभी सदस्यों को एलदद्वारा सूचित किया जाता है कि:

- कंपनी की 133^{वीं} एजीएम की सूचना में यथा निर्धारित सामान्य कार्य-कार्यवाही तथा विशेष कार्य-कार्यवाही पर इलेक्ट्रॉनिक माध्यम से वोटिंग की कार्यवाही की जा सकती है।
- रिपोर्ट ई-वोटिंग अवधि सोमवार, 25 सितंबर, 2023 (प्रातः 9:00 बजे माग मास) से आरंभ हो रही है।
- रिपोर्ट ई-वोटिंग अवधि बुधवार, 27 सितंबर, 2023 (प्रातः 9:00 बजे माग मास) को समाप्त हो रही है।
- कट-ऑफ तिथि बुधवार, 21 सितंबर, 2023 है।
- कॉल वोटिंग को कंपनी को शेयर को अग्रिम/प्रकार करता है तथा नोटिस के प्रेषण के बाद कंपनी का सदस्य बनता है और कट-ऑफ तिथि यानी 21 सितंबर, 2023 को शेयर धारक बनता है, वे evoting@niit.com पर अनुरोध करके लॉग इन आईडी और पासवर्ड प्राप्त कर सकते हैं या नंबर 022-48867000 और 022-49977000 पर एग्रेसीव/सीएल से संपर्क कर सकते हैं। हालांकि, यदि कोई सदस्य रिपोर्ट ई-वोटिंग के लिए एग्रेसीव/सीएल से पहले से ही पंजीकृत है तो वह अपना बोट डालने के लिए अपने मौजूदा यूजर आईडी और पासवर्ड का प्रयोग कर सकता है।
- सभी सदस्यों को एलदद्वारा सूचित किया जाता है कि:
 - बुधवार, 27 सितंबर, 2023 (प्रातः 9:00 बजे माग मास) के बाद रिपोर्ट ई-वोटिंग की अनुमति नहीं दी जाएगी,
 - ई-वोटिंग के माध्यम से बोट देने की सुविधा एजीएम में उपलब्ध कराई जाएगी और एजीएम में उपस्थित वे सदस्य जिन्होंने पहले ही रिपोर्ट ई-वोटिंग में बोट देने का निर्णय ले लिया है वे एजीएम में अपना बोट डाल सकते हैं।
 - रिपोर्ट ई-वोटिंग के माध्यम से बोट देने के अधिकार का प्रयोग करने के बाद भी सदस्य एजीएम में भाग ले सकते हैं किंतु उन्हें फिर से बोट डालने की अनुमति नहीं दी जाएगी,
 - कोई व्यक्ति डिजिटल नाम कट-ऑफ तिथि यानी 21 सितंबर, 2023 को सदस्यों के रजिस्ट्रर या डिजिटल डिजिटल रिपोर्ट द्वारा रखे गए लागू/आईसीएम/आईसीएम के रजिस्ट्रर में नहीं है वह रिपोर्ट ई-वोटिंग तथा एजीएम में बोट देने की सुविधा प्राप्त करे हदवार होंगे।
- कंपनी की 133^{वीं} एजीएम की सूचना व कंपनी की वेबसाइट (www.dcm.in) और एग्रेसीव/सीएल की वेबसाइट (www.evoting.nsi.com) पर उपलब्ध हैं।
- किसी भी संका के मामले में, सदस्य "सदस्यों" के लिए वरिष्ठ पूरे जाने वाले प्रस्तावों (एफएक्यू) एलद ई-वोटिंग यूजर निर्देशिका" जो www.evoting.nsi.com के डाउनलोड माग में उपलब्ध है, का संदर्भ ले सकते हैं या भी अग्रज कुमार दत्तल, वरिष्ठ प्रबंधक/श्री अमरसिंह, वरिष्ठ प्रबंधक, एमसीएस शेयर ट्रांसफर एजेंट लिमिटेड, एफ-65, ओखला इंडस्ट्रियल एरिया, फेज-1, नई दिल्ली-110020, फोन नं-011-41406149-52, ई-मेल admin@mcscsregistrars.com या एग्रेसीव/सीएल से नं 022-48867000 और 022-49977000 पर संपर्क करें, जो इलेक्ट्रॉनिक वोटिंग से जुड़ी शिकायतों का समाधान करेंगे।

इस सूचना में निहित जानकारी कंपनी की वेबसाइट (www.dcm.in) और बीएसई लिमिटेड (www.bseindia.com) और नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड (www.nseindia.com) की वेबसाइट(ए) पर भी उपलब्ध होगी।

कृपे बीसीएम हस्ता./- यादवविश्व गोपाल कंपनी सचिव

स्थापक दिल्ली दिनांक: 04.09.2023

Oriental TRIMEX LIMITED
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Website: www.orientaltrimex.com, Email: info@orientaltrimex.com

NOTICE TO SHAREHOLDERS REGARDING 27th ANNUAL GENERAL MEETING
Notice is hereby given that the 27th Annual General Meeting (AGM) of the Company will be held on Friday, September 29, 2023 at 12:00 NOON (IST) through Video Conferencing (VC) Other Audio-Visual Means (OAVM) facility in compliance with all applicable provisions of the Companies Act, 2013 and rules made there under and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with Ministry of Corporate Affairs General Circulars dated April 08, 2020, April 13, 2020, May 05, 2020, January 13, 2021, December 8, 2021, December 14, 2021, May 5, 2022 and December 28, 2022 (MCA Circulars) and SEBI Circulars dated May 13, 2022 and January 5, 2023 ("SEBI Circulars"), without the physical presence of Members at a common venue. Members will be able to attend the AGM through VC/OAVM facility only.

In pursuance of the aforesaid Circulars, the Notice of 27th AGM and the Annual Report of the Company for the Financial Year 2022-23 alongwith all other related documents required to be attached thereto will be sent only through electronic mode to those Members whose email addresses are registered with the Company or Depositories. These documents will also be available on the website of the Company; www.orientaltrimex.com, on the Stock Exchanges i.e. BSE Limited (www.bseindia.com) and National Stock Exchange of India Limited; (www.nseindia.com) and Central Depository Services (India) Limited (CDSL) (www.evotingindia.com).

The Company is providing e-voting facility ("remote e-voting" and facility for "e-voting during the AGM") to its Members holding shares in physical/demat mode to cast their votes on all resolutions set out in the Notice of AGM. The instructions for joining the AGM and for "remote e-voting"/"e-voting during the AGM" are provided in the Notice of AGM. Members participating through the VC/OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Companies Act, 2013.

In case you have not registered your e-mail address with the Company/Depository, please follow below instructions for obtaining the Annual Report and login-in details for joining the AGM/exercising e-voting facility:

- Physical holding: Send a request providing necessary details like Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), Aadhar (self-attested scanned copy of Aadhar Card) by sending email to the Company, investors@orientaltrimex.com or to Company's Registrar and Transfer Agent, bselal@bselalfinancial.com.
- Demat holding: Please contact your Depository Participant (DP) and register your e-mail address in your demat account, as per the process advised by your DP.

Member having any query/issue may contact Shri Nitin Kunder/ Mehbob Lakhani (022-23058738/543) or may send an e-mail to CDSL on helpdesk.evoting@cdslindia.com.

By order of the Board
For Oriental Trimex Limited

Rajesh Kumar Punia
Managing Director
DIN: 00010289

Place : New Delhi Date : 04.09.2023

प्रपत्र बी सार्वजनिक घोषणा
[भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (परिसमापन प्रक्रिया) विनियमवारी, 2016 के विनियम 12 के अधीन]

कॉम्पोसिटिडन टेक्नोफैब टेक्सटाइल्स प्राइवेट लिमिटेड हिताधारकों को ध्यानार्थ
विवरण

क्र.सं.	का.पि.रि.ट. देनदार का नाम	कॉम्पोसिटिडन टेक्नोफैब टेक्सटाइल्स प्राइवेट लिमिटेड
1.	का.पि.रि.ट. देनदार का नाम	06 सितंबर 2010
2.	का.पि.रि.ट. देनदार का नाम	रजिस्ट्रार और कंपनी-नई दिल्ली
3.	का.पि.रि.ट. देनदार का नाम	U18109DL2010PTC208025
4.	का.पि.रि.ट. देनदार का नाम	ए-342, मीरा बाग, परिवर्तन विहार, नई दिल्ली, पश्चिमी दिल्ली-110087
5.	का.पि.रि.ट. देनदार का नाम	31 अगस्त 2023
6.	का.पि.रि.ट. देनदार का नाम	31 अगस्त 2023 (आदेश की प्रति परिसमापन को 04 सितंबर 2023 को प्राप्त हुई)
7.	परिसमापक के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	अमित तलवार फ़ोन: 011-1178-2021-2022/13887
8.	परिसमापक के लिए प्रस्ताव के लिए उपयोग किए जाने वाले पते और ईमेल	पता: ए-4/-5, जीवन ज्योति अपार्टमेंट, लोक विहार के पास, पीएमपुरा, नई दिल्ली-110034 ईमेल: amitalwars@gmail.com
9.	दावे प्रस्तुत करने की अंतिम तिथि	04 अक्टूबर 2023 (04 सितंबर 2023 से 30 दिन)

एलद्वारा सूचना दी जाती है कि राष्ट्रीय कंपनी विधि अधिनियम, नई दिल्ली, बीए-वी ने 31 अगस्त 2023 को कॉम्पोसिटिडन टेक्नोफैब टेक्सटाइल्स प्राइवेट लिमिटेड का परिसमापन शुरू करने का आदेश दिया है। हालांकि आदेश 04 सितंबर 2023 को परिसमापक द्वारा प्राप्त किया गया था।

कॉम्पोसिटिडन टेक्नोफैब टेक्सटाइल्स प्राइवेट लिमिटेड के हिताधारकों को इसके द्वारा 04 अक्टूबर 2023 को या उससे पहले प्रमाण के साथ अपने दावे परिसमापक को क्रम सं. 10 में उल्लेखित पते पर प्रस्तुत करने के लिए कहा जाता है।

विवेश लेबरर अपने दावों के प्रमाण केवल इलेक्ट्रॉनिक माध्यम से जमा करेंगे। अन्य सभी हिताधारक अपने दावों के प्रमाण व्यक्तिगत, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यमों द्वारा जमा कर सकते हैं।

यदि कोई हिताधारक परिसमापन प्रक्रिया के दौरान अपने दावे प्रस्तुत नहीं करता है तो भारतीय दिवाला एवं दिवालियापन बोर्ड (कोर्पोरेट वित्तियों के लिए दिवाला समापन प्रक्रिया) विनियमों के तहत कोर्पोरेट दिवाला समापन प्रक्रिया के दौरान ऐसे हिताधारक द्वारा प्रस्तुत किए गए दावे, 2016, धारा 38 के तहत पेश माने जाएंगे।

हस्ता/—
अमित तलवार

दिनांक : 04.09.2023 परिसमापक, कॉम्पोसिटिडन टेक्नोफैब टेक्सटाइल्स प्राइवेट लिमिटेड